

SECTION XI  
IN THE SUPREME COURT OF INDIA  
CIVIL APPELLATE JURISDICTION

**PETITION FOR SPECIAL LEAVE TO APPEAL (CIVIL) NOS. 12389,  
11820, 14916, 14890, 14532, 12105, 12434, 12227, 12430, 11946, 11812, 14889, 12132,  
11754-56, 12392 OF 2022**

WITH PRAYER FOR INTERIM RELIEF  
WITH

**INTERLOCUTORY APPLICATION NOS. 136419/2022 ,65824/2024 & 285340/2024,  
20783/2025 IN SLP (C) No. 12389, 14532, 12227 OF 2022 respectively**

(Application for permission to file additional documents)

AND

**INTERLOCUTORY APPLICATION NOS. 118091/22, 118270/22,115907/22 IN  
SLP (C) Nos. 14889, 14916, 14890 OF 2022 respectively**

(Application for exemption from filing c/c of the impugned judgment)

AND

**INTERLOCUTORY APPLICATION NOS. 118092/22, 118271/22,115906/22 IN  
SLP (C) Nos. 14889, 14916, 14890 OF 2022 respectively**

(Application for exemption from filing official translation)

BAPPA BARAI ETC. ETC.

...PETITIONER(s)

VERSUS

UNION OF INDIA & ORS.

...RESPONDENT(s)

**COMMON OFFICE REPORT**

The matters above mentioned were listed before the Hon'ble Court on 10.04.2023 alongwith a revised common office report dated 06.04.2023, when the Court was pleased to pass the following order:

"       **The learned counsel for the petitioner(s) wants further time to place on record the Judgment on acquittal in SLP (C) No. 14889/2022, SLP (C) No. 14890/2022 and SLP (C) No. 14916/2022.**

**Let the same be placed on record with an advanced copy to the respective counsel.**

**List the batch of Special Leave Petitions for final disposal on 18.07.2023."**

It is submitted that Counsel for the petitioner(s) has on 04.12.2024 filed a letter in pursuance of the aforesaid order stating therein that acquittal orders are already annexed in the paper books as Annexure – P/1 (Page Nos. 27-35) in SLP(c) Nos. 14889/2022, Annexure-P/2 (Page No. 29-37) in SLP(c) Nos. 14890/2022 and Annexure-P/1 (Page No. 27-34) in SLP(c) Nos. 14916/2022.

Service of notice is complete in SLP Nos. 12389, 11820, 12132, 11754-56, 12392, 11812, 11946, 12430, 12227, 12434, 12105, 14532 of 2022 and SLP Nos. 14889, 14890 & 14916 /2022 are fresh matters.

It is submitted that Counsel for Petitioner has on 13.03.2024 and 07.12.2024 filed Application for permission to file additional documents as Annexure A-1 to A-8 (IA No. 65824/2024) and as Annexure-A/1 (IA No. 285340/2024) respectively in SLP(C) No. 14532/2022. The said documents have already been included in the SLP Paperbooks.

It is lastly submitted that Mr. Anand Mishra, Counsel for petitioner has on 23.01.2025 filed Application for permission to file additional documents as Annexure A/1 to A/4 (IA 20783/2025) in SLP (C) No. 12227 of 2022 and the same is included in the SLP paperbooks.

Lastly, the SLP (C) No. 12389/2022 was mentioned before the Hon'ble Court on **15.01.2026**, when the Court was pleased to pass the following order:

**“List on 24.02.2026 (non-miscellaneous day).”**

The matters above mentioned alongwith applications are listed before the Hon'ble Court with this office Report.

Dated this the **23<sup>rd</sup> day of February, 2026**

**ASSISTANT REGISTRAR**

Copy to:

1. Mr. Anand Mishra, Advocate for Petitioner
2. Mr. Amrish Kumar, Advocate
3. Mr. Sudarshan Lamba, Advocate

**ASSISTANT REGISTRAR**